

the Bill comes up for consideration, Government reserves the right to oppose it not merely on the ground that it is *ultra vires*, but on merits as well.

Mr. Deputy-Speaker: Rule 72 provides that if a motion for leave to introduce a Bill is opposed, the Speaker, after permitting, if he thinks fit, a brief explanatory statement from the Member who moves from the Member who opposes the motion, may, without further debate, put the question. I propose doing it.

The question is:

“That leave be granted to introduce a Bill to preserve the milch and draught cattle of the country.”

The motion was adopted.

सेठ गोविन्द दास : मैं इस विधेयक को उपस्थित करता हूँ ।

TRAINING AND EMPLOYMENT BILL

Dr. P. S. Deshmukh (Amravati East): I beg to move for leave to introduce a Bill to make provision for employment and training for employment and to establish a comprehensive youth employment service.

Mr. Deputy-Speaker: The question is:

“That leave be granted to introduce a Bill to make provision for employment and training for employment and to establish a comprehensive youth employment service.”

The motion was adopted.

Dr. P. S. Deshmukh: I introduce the Bill.

ORPHANAGE BILL

श्री एम० एल० द्विवेदी (जिला हमीरपुर):
जिनके माता पिता अथवा दूसरा कोई संरक्षक जीवित न हों, ऐसे अनाथ बालकों के सरकार द्वारा पालन-पोषण, शिक्षा-दीक्षा तथा अन्य संरक्षण के लिये मैं एक विधेयक प्रस्तुत करने के लिये सदन की अनुमति चाहता हूँ ।

Mr. Deputy-Speaker: Was notice given in Hindi?

Shri M. L. Dwivedi: I gave the notice in Hindi, but was asked to give the English translation also.

Mr. Deputy-Speaker: The question is:

“That leave be granted to introduce a Bill to provide for bringing up, maintenance and education of children who have lost their parents and have no other person to look after them in proper manner.”

The motion was adopted.

श्री एम० एल० द्विवेदी : मैं विधेयक प्रस्तुत करता हूँ ।

MONOGAMY ENFORCEMENT BILL

Pandit Thakur Das Bhargava (Gurgaon): I beg to move for leave to introduce a Bill to enforce monogamy and to prohibit and penalise future bigamous marriages and to declare them illegal.

Shri Pocker Saheb (Malappuram): I oppose this motion. It is against the fundamental rights guaranteed by the Constitution.

Mr. Deputy-Speaker: I have duly taken note of the hon. Member's opposition. He is in a minority. The question has been allowed.

Shri Pocker Saheb. You may rule it out, but I raise my objection to it on the ground that it is against the fundamental rights guaranteed by the Constitution.

Mr. Deputy-Speaker: I think the hon. Member is a little too late.

Shri Pocker Saheb: Not at all. I have been bawling out from the very beginning.

Mr. Deputy-Speaker: The question is:

“That leave be granted to introduce a Bill to enforce monogamy and to prohibit and penalise future bigamous marriages and to declare them illegal.”

The motion was adopted.

Pandit Thakur Das Bhargava: I introduce the Bill.

MUSLIM WAKFS BILL

Shri Kazmi (Sultanpur Dist.—North cum Faizabad Dist.—South-West): I beg to move for leave to introduce a Bill to provide for the better governance and administration of Muslim Wakfs and the supervision of *Mutawallis'* management of them, in India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the better governance and administration of Muslim Wakfs and the supervision of Mutawallis' management of them, in India."

The motion was adopted.

Shri Kazmi: I introduce the Bill.

STERILISATION OF THE UNFIT BILL

Shri S. V. Ramaswamy (Salem): I beg to move for leave to introduce a Bill to prevent procreation of human beings of undesirable physical and mental conditions by certain types of people.

10 A.M.

Mr. Deputy-Speaker: This is the preamble. In the body it will have been made clear. (Interruptions) There is no provision for any discussion at this stage. If any hon. Members want to oppose, they may say 'no'.

Shri Nand Lal Sharma (Sikar): Sir, I oppose the introduction of the Bill...

An Hon. Member: You cannot make a speech.

Mr. Deputy-Speaker: Let him state what he has to say.

Shri Nand Lal Sharma: The Bill is not only *ultra vires* but is also against all morality. Therefore, I oppose it.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to prevent procreation of human beings of undesirable physical and mental conditions by certain types of people."

The motion was adopted.

Shri S. V. Ramaswamy: I introduce the Bill.

INDIAN PENAL CODE (AMENDMENT) BILL

[AMENDMENT OF SECTION 497]

Shri Dabhi (Kaira North): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

Shri Dabhi: I introduce the Bill.

PREVENTION OF BIGAMOUS MARRIAGES BILL

Shri Pataskar (Jalgaon): I beg to move for leave to introduce a Bill to provide for the prevention of bigamous marriages.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the prevention of bigamous marriages."

The motion was adopted.

Shri Pataskar: I introduce the Bill.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL

[REPEAL OF SECTIONS 266 ETC.]

Shri S. V. Ramaswamy (Salem): I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1898.

Mr. Deputy-Speaker: It must have been indicated here what exactly the section is.

Shri S. V. Ramaswamy: Sir, it relates to the jury and assessor system.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898"

The motion was adopted.

Shri S. V. Ramaswamy: I introduce the Bill.

DOWRY RESTRAINT BILL

Shrimati Uma Nehru (Sitapur Distt. cum Kheri Distt.—West): I beg to move for leave to introduce a Bill to restrain the custom of taking or giving of dowry in marriages.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to restrain the custom